

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.27/RP/2024

- Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of the order dated 19.5.2024 passed by the Commission in Petition No. 377/MP/2022.
- Petitioner : POWERGRID Khetri Transmission System Limited (PKTSL)
- Respondents : Bikaner-Khetri Transmission Limited (BKTL) and Ors.
- Date of Hearing : **28.11.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Swapna Seshadri, Advocate, PKTSL
Shri Utkarsh Singh, Advocate, PKTSL
Ms. Sneha Singh, Advocate, PKTSL
Shri Parth Bhalla, Advocate, PKTSL
Shri Hemant Singh, Advocate, BKTL
Shri Lakshyjit Singh, Advocate, BKTL
Ms. Lavanya Panwar, Advocate, BKTL
Shri Jai Lal, Advocate, BKTL
Shri Pawan Singh, Advocate, BKTL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking the review of the order dated 19.5.2024 passed by this Commission in Petition No. 377/MP/2022. Learned counsel submitted that in the impugned order, the Commission *inter alia* allowed the declaration of Deemed Commercial Operational Date (COD) for the Respondent No.1, BKTL's Transmission System on 5.9.2021 by merely relying upon the CEA's 'provisional' energisation certificate dated 28.8.2021 and did not consider the various factors such as the absence of No-Load RLDC certificate, Final CEA certificate, power flow data from BKTL's Transmission System, etc.

2. Learned counsel for Respondent No.1 accepted the notice and sought liberty to file a reply in the matter.

3. Considering the submissions made by the learned counsel for the Petitioner and the Respondent No.1, the Commission ordered as under:

- (a) Issue notice to the Respondents, subject to just exceptions; and

(b) The Respondents to file their reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder within three weeks thereafter.

(c) The Respondent Bikaner- Khetri Transmission Limited (BKTL) to file on an affidavit within three weeks, a copy of the 'No load' charging certificate for all its elements. If the no load charging certificate is not available, the reason for non - availability of the same may be submitted along with the relevant documents.

4. The Petition will be listed for hearing on **20.2.2025**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)